

State vs. Julfikar @ Bhutto
e-FIR No. 4675/21
PS Krishna Nagar
U/s 379/411 IPC

05.05.2021

Fresh application u/s 437 Cr.PC for grant of bail to the accused received.

Present:- Ld. APP for the State through VC.

None for applicant/ accused through VC.

IO/ SHO PS concerned to file reply for 07.05.2021.

(Aakanksha Vyas)
MM-5, (East) KKD Court
/Delhi/05.05.2021

State vs. Naseem
FIR No. 439/20
PS Krishna Nagar
U/s 356/411/34 IPC
05.05.2021

Present:- Ld. APP for the State through VC.
Ms. Sunita Singh, LAC for the accused through VC.
An application for grant of bail u/s 437 Cr.P.C moved on behalf
of accused Naseem.

Bail application perused. Reply filed by IO also perused.

Ld. LAC for the accused has submitted that accused is in JC since September, 2020. Ld. LAC has further submitted that accused has been falsely implicated in the present case. Further, recovery shown from the accused, if any, has been planted upon him. Ld. LAC has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish sound surety.


Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature in as much as stolen property of the complainant has been recovered from the accused. Further, as per reply of IO, accused is habitual offender and he can commit similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since September, 2020 as reflected from the reply of IO. Stolen case property of the complainant has already been recovered. Further, as per the reply of IO, chargesheet has also been filed. Thus investigation is completed. Trial is likely to take time. Co-accused has also been apprehended as reflected from the reply of IO. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the entire facts and circumstances of the case, accused Naseem is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.



(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/05.05.2021

Letter no. F.12/SCJ-12/AS(UT)/2021/1164 dated 04.05.2021
05.05.2021

Present:- Ld. APP for the State through VC.

The abovementioned letter has been received from the jail superintendent concerned. However, the judicial file is not available today as both the Ahlmads are on leave on account of illness and the Asst. Ahlmad has already tested Covid positive.

Put up on 08.05.2021.


(Aakanksha Vyas)
MM-5, (East) KKD Court
/Delhi/05.05.2021

State vs. Arshad
e-FIR No. 79/21
PS Krishna Nagar
U/s 379/411 IPC
05.05.2021

Present:-

Ld. APP for the State through VC.
Ms. Sunita Singh, LAC for the accused through VC.
An application for grant of bail u/s 437 Cr.P.C moved on behalf of accused Arshad.

Bail application perused. Reply filed by IO also perused.
Ld. LAC for the accused has submitted that accused is in JC since 21.04.2021. Ld. LAC has further submitted that accused has been falsely implicated in the present case. Further, recovery shown from the accused, if any, has been planted upon him. Ld. LAC has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish sound surety.


Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature in as much as stolen property of the complainant has been recovered from the accused. Further, as per reply of IO, accused is habitual offender and he can commit similar offence in future.

Heard both the parties.

In the present case, the accused is in J/C since 21.04.2021. Further, stolen property of the present case has already been recovered. Thus, accused is no more required for investigation. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Keeping in view the entire facts and circumstances of the case, accused Arshad is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 5,000/- with one surety in the like amount** subject to the conditions that :-

1. The accused shall cooperate with the IO during the investigation.
2. Accused shall not indulge in similar offence as that of which he is the accused.
3. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Id. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/05.05.2021

State vs. Lokesh
FIR No.42/21
PS PIA
U/s 356/379/411/420/120-B/34 IPC
05.05.2021

Present:- Ld. APP for the State through VC.
Ld. Counsel for the accused through VC.
An application for grant of bail u/s 437 Cr.P.C moved on behalf of
accused Lokesh.

Bail application perused. Reply filed by IO also perused.

Ld.Counsel for the accused has submitted that accused is in JC since 25.02.2021. Ld.Counsel has further submitted that accused has been falsely implicated in the present case. He is a young person and has the responsibility of his wife, minor children and parents. The Ld. Counsel also submitted that at the time of filing of first bail application before this Court, the IO had not reflected any previous involvement of the accused in any other case but subsequently the IO has shown the involvement of the accused in four other e-FIRs. The Ld. counsel also submitted that the accused has been granted bail in the abovementioned e-FIRs and copies of said bail orders are annexed with the present bail application. Ld. Counsel has also submitted that accused is no more required for the purpose of investigation. Accused is ready to furnish sound surety.


Ld. APP for the State has opposed the bail application of the accused stating that the allegations are serious in nature. Further, the accused can commit similar offence in future as he is a habitual offender as shown from the reply of IO.

Heard both the parties.

In the present case, the accused is in J/C since 25.02.2021. In the present case the first bail application of the accused which was filed before this Court (before the filing of chargesheet), was dismissed on 03.03.2021 and subsequently bail application of the accused filed before the Ld. Sessions Court was also dismissed on 23.03.2021. However, since then the chargesheet has been filed in the present case in April 2021. Thus, investigation qua the present case has already been completed. Further, co-accused has also been apprehended. Trial is likely to take time. IO has not brought any previous conviction of the accused in any other offence to the notice of the court. Further, the aspect of de-congestion of jails in light of Covid-19 pandemic is also a relevant consideration. Therefore, keeping in view the entire facts and circumstances of the case, accused Lokesh is admitted to Court bail on furnishing of bail bond in the sum of **Rs. 40,000/- with one surety in the like amount** subject to the conditions that :-

1. Accused shall not indulge in similar offence as that of which he is the accused.
2. He will not try to tamper with the evidence and will not try to contact the complainant during the pendency of the case.

Accordingly, bail application disposed off. Copy of this order be sent to the Ld. Counsel for the accused on his email ID and the same be uploaded on the Delhi District Court Website today itself.


(Aakanksha Vyas)
MM-5, (East) KKD Court

delhi/05.05.2021

State vs.Uttam Dagar
FIR No.535/20
PS Shakarpur

05.05.2021

Present:- Ld. APP for the State through VC.
Sh. D.K.Yati, Id. counsel for the applicant through VC.

I have perused the application. I have also perused the reply of
IO.

Certain clarifications required from the IO. The IO is directed to
appear before the Court through VC.

Put up on 06.05.2021.


(Aakanksha Vyas)
MM-5, (East) KKD Court
Delhi/05.05.2021